

DIVISION BENCH

ITEM NO.103

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

IA NO.121/2024 IN CP (IB) No.57/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 14th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	OMKARA ASSETS RECONSTRUCTION PVT. LTD. V/S MADHUSUDAN MOTORS PVT. LTD.
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Namit Suri with, & : *For the Financial Creditor*
Ms. Surabhi Sinha, Advs. : *Applicant in IA No.121/24*
& Sh. Ravi, CS

Sh. Ravi Kapoor with : *For the Corporate Debtor*
Sh. Rishav Ambastha Adv. and : *& Res. in IA No.121/2024*
Sh. Shubham Agarwal, Proxy for
Sh. Rahul Agarwal, Adv.

ORDER

Ld. Counsels representing the parties are present through VC.

IA NO.121/2024

- 1.** This application has been filed by the Financial Creditor for change of date of default. The reply/response to this application has been filed and rejoinder has also been filed by the Non-Applicant Respondent/Corporate Debtor with an advance copy already supplied to the other side.
- 2.** Arguments in the present application has been advanced alongwith the judgment cited/referred in their respective pleadings.
- 3.** Arguments heard. Order reserved.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

14th May, 2024

Bipul Kumar Tiwari
(Stenographer)